



2026:AHC:7730

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19500 of 2025

Sunder Lal Manishi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bajrang Bahadur Singh, Satya Prakash Singh
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.P. Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed as Junior Engineer (Civil) on 18.12.2000 and he was accorded Ist ACP on 18.12.2010 and the IInd ACP on 18.12.2016. Thereafter he was accorded promotion on the post of Assistant Engineer (Civil) on 16.02.2017. According to the writ petitioner, his claim for re-fixation of his salary in the Grade-Pay of Rs. 6600/- w.e.f. 29.03.2017, the date his juniors have been accorded promotion as per Government Orders dated 05.11.2014 and 18.06.2024.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 13, 2026

N.S.Rathour

(Vikas Budhwar,J.)